

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No.2016/98

(6)

Hon'ble Shri S.R. Adige, Vice Chairman(A)
Hon'ble Smt. Lakshmi Swaminathan, Member(J)

New Delhi, the 24th day of May, 1999

Shakroo Khan
S/o Shri Shubhan Khan
R/o Village Noorpur
P.O. Tappal, Distt. Aligarh (U.P.)

....Applicant

(By Advocate: Shri S.K. Gupta)

Versus

1. Govt. of NCT of Delhi
Through Chief Secretary
5, Sham Nath Marg
Delhi - 110 054
2. Commissioner of Police (Delhi)
Police Head Quarters
I.P. Estate
New Delhi
3. Addl. Commissioner of Police
(Northern Range)
Police Head Quarters
I.P. Estate, New Delhi
4. Addl. Deputy Commissioner of Police
(North District)
Civil Lines, Delhi
5. Smt. Achala Rani, Inspector
C/o Addl. Deputy Commissioner of Police
District North, Civil Lines
Delhi

.... Respondents

(By Advocate: Shri Bhaskar Bhardwaj).

O R D E R (ORAL)

Hon'ble Shri S.R. Adige, Vice Chairman (A).

Both sides agree that this O.A. is covered by this
Tribunal's Order dated 8th April, 1999 in O.A. No.2117/98 Karan
Singh Vs. Union of India and Others.

2. The present O.A. is disposed of in terms of the aforesaid Order and the respondents are directed to reinstate the applicant within two months from the date of receipt of a copy of this

(7)

Order and pay the applicant 50 per cent of pay and allowances of salary for the intervening period. O.A. stands allowed to the extent noted above. No costs.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Member(J)

S.R. Adige

(S.R. Adige)
Vice Chairman(A)

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